

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP No.259/2017  
in  
OA No.353/2017**

New Delhi, this the 5<sup>th</sup> day of September, 2017

**Hon'ble Mr. V. Ajay Kumar, Member(J)  
Hon'ble Ms. Nita Chowdhury, Member(A)**

1. Naveen Kumar, Aged about 25 years,  
S/o Tirath Singh,  
R/o B-301, Gani Nath Nikunj,  
Plot No.-1, Sec-5, Dwarka,  
Delhi-75.
2. Divya Surabh, Aged about 25 years,  
D/o Shri Ram Niwas Mishra,  
R/o R-59, East Vinod Nagar,  
Delhi-91.
3. Himanshu, Aged about 25 years,  
S/o Jamna Das,  
R/o 49 GF Pocket 13,  
Sector 24, Rohini, Delhi-85.
4. Mahender Singh Rawat, Aged about 25 years,  
S/o B.S. Rawat,  
R/o A-81, New Ashok Nagar,  
N. Delhi-96.
5. Mohit Narayan, Aged about 25 years,  
S/o Rajesh Narain,  
R/o 24/10 Tilak Gali,  
Chajjupur,  
Shahdara,  
Delhi-32.

... Applicants

(By Advocate: Sh. Rahul Jaipal for Shri Shantnu Tanwar)

**Versus**

1. Sh. Mohanjeet Singh,  
Commissioner, EDMC,  
419, Udyog Sadan,  
Patparganj,  
Industrial Area,  
Delhi-110092.
2. Shri Sanjay Kumar,  
The Director,  
East Delhi Municipal Corporation,  
Education Department (HQ),  
419, Udyog Sadan,  
Patparganj,  
Industrial Area,  
Delhi-110092.
3. Smt. Mini Sharma,  
The Deputy Director,  
East Delhi Municipal Corporation,  
Education Department (HQ),  
419, Udyog Sadan,  
Patparganj,  
Industrial Area, Delhi-110092.

... Respondents

(By Advocate: Sh. Ashish Nischal)

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned counsel for the parties.

2. The OA No.353/2017 was disposed of by this Tribunal on 02.03.2017, as under :-

“6. In the circumstances, the O.A. is disposed of at the admission stage, without going into the other merits of the case, permitting the applicants to make appropriate

representations ventilating their grievances to the respondents within one week from today. On receipt of such representations from the applicants, the respondents shall consider the same and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within four weeks from the date of receipt of a copy of this order. No order as to costs.”

3. Learned counsel for respondents while drawing our attention to the speaking order dated 09.06.2017 (Annexure-CA/1 to the reply to the contempt petition) submits that they have fully complied with the orders of this Tribunal by passing the said speaking order.

4. In the circumstances, in view of the substantial compliance of the orders of this Tribunal, the CP is closed. Notices are discharged. However, the applicant is at liberty to question the order, now, passed by the respondents, if so advised, in accordance with law.

( Nita Chowdhury )  
Member (A)

( V. Ajay Kumar )  
Member (J)

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